

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:948
ANSWERED ON:27.07.2015
Labour Policy 2015-16
M. Smt. Vasanthi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken any special action to safeguard the women labourers in the upcoming Labour Policy 2015-16;
- (b) if so, the details thereof and the action taken by the Government thereon; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (c): Government has taken a number of initiatives for governance reforms as well as amendment in labour laws which will, inter-alia, bring transparency and accountability in the enforcement of labour laws. There are a number of protective legislative provisions in various labour laws safeguarding the interest of women workers viz. Equal Remuneration Act, 1976 for payment of equal remuneration to male and female workers for the same work or work of similar nature without any discrimination and stopping discrimination against women in recruitment or in any conditions of service; The Factories Act, 1948 for establishment of crèches for the benefit of women workers; The Plantation Labour Act, 1951 for providing women workers time-off for feeding children; The Maternity Benefit Act 1961 providing maternity benefit to women workers etc. Action on these initiatives and under these laws is continuing in 2015-16 also.
